

COURT -I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 189 of 2011

Dated: 11th January, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Tata Power Company Limited ... Appellant(s)

Versus

**Jharkhand State Electricity
Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant(s): Mr. Amit Kapur

Counsel for the Respondent(s): Mr. C.K. Rai & Mr. M. Tripathi for JERC

ORDER

Mr. C.K. Rai, the learned counsel undertakes to file Vakalatnama on behalf of Respondent no.1 and seeks some time to file the Reply. Accordingly, he is permitted to file the same after serving copy on the other side.

It is submitted by the learned counsel for the Appellant that affidavit of service has been filed to show that service has been effected on all the Respondents. But nobody has entered appearance on behalf of Respondent No.2.

Post the matter on **09.02.2012.**

(Rakesh Nath)
Technical Member
TS/KS

(Justice M. Karpaga Vinayagam)
Chairperson